

Bail Application No. 1287
FIR No. 85/2020
Police Station : Patel Nagar
State Vs. Gaurav Kakkar
Under Section 307/186/353/506/34 IPC and
25/27 Arms Act.

02.07.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public
Prosecutor for State
Learned counsel for applicant / accused through video
conferencing.

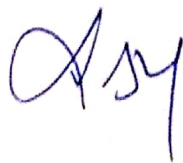
This is an application for grant of bail to the applicant / accused
Gaurav Kakkar. The bail application is moved on the ground that the
applicant is 32 years old and permanent resident of Delhi. His father is
suffering from various ailments and his mother, who was suffering
from cancer, passed on 26.05.2020.

The application is filed on merits as well as under section 167
(2) of Cr.PC.

The applicant was arrested on 20.03.2020 but on the ground of
illness of his mother, he was released on interim bail of two weeks
vide order dated 20.05.2020. The interim bail was extended for four
weeks vide order dated 01.06.2020 as his mother passed away during
the period of his interim bail.

Now his bail is expiring on 04.07.2020.

During arguments, it is submitted by the applicant's counsel that
an application of bail under section 167 Cr.PC is pending before the
Court of Learned Magistrate. Investigating officer present in the Court
submits that he has filed the charge-sheet on 30.06.2020.



In these circumstances before deciding this application, it is expedient that the bail application of the applicant filed under section 167 (2) Cr.PC be decided by the Court of learned Magistrate first.

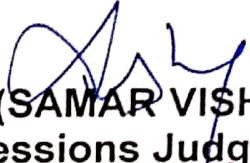
Learned Magistrate where the application is pending, is requested to decide the application within seven days from today.

Copy of this order be given dasti to applicant's counsel to enable him to approach the learned Court of Magistrate for the decision of his bail application in view of this order.

Copy of this order be also sent to the learned Court of Magistrate where the chargesheet is filed/where the application is pending.

Put up for disposal of this application on **10.07.2020**

The interim bail of the applicant is extended till the next date on the same terms and conditions of the initial interim bail order.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
02.07.2020

FIR No. 440/2020
Police Station : Tilak Nagar
State Vs. Hanish Chadha
U/s 308/34 IPC

02.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

IO SI Praveen is present.

Shri A.D Malik, Ld. Counsel for accused/applicant.

This is an application for grant of anticipatory bail to applicant Hanish Chadha stating *inter alia* that accused is having clean antecedents and he has been falsely implicated in the present case by the complainant in order to mount pressure on him and his family members due to malafide intention and greed. It is further stated that applicant is ready to join the investigation as and when required. It is prayed that as the applicant has apprehension of his arrest, he may be granted anticipatory bail.

Reply to the bail application has already been filed.

On enquiry, it is submitted by IO SI Praveen that present is a family dispute between real brothers and number of litigations are pending between them. On being asked whether he wishes to arrest the applicant, in this case, he submits that the arrest of applicant is not required in this case and he has decided not to arrest him.


Ld. Additional Public Prosecutor has opposed the bail application.



Keeping in view the fact that as per IO the applicant is not required to be arrested for the purpose of investigation, I deem it fit to grant anticipatory bail to applicant. ***In the event of arrest, the applicant/accused Hanish Chadha shall be released on bail by the IO/SHO on furnishing of his personal bond in the sum of Rs. 50,000/- with one surety of the like amount.*** Applicant/accused is directed to appear before the IO as and when required and that he will not indulge in any such activity, which shall be prejudicial to the fair investigation/trial of the case. Accused shall not change his address during trial without prior intimation to the court.

Application stands disposed off accordingly.

Copy of order be given Dasti to both the parties.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
02.07.2020

02.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

IO SI Praveen is present.

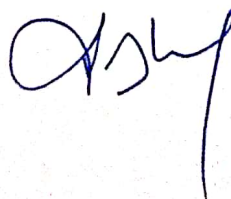
Shri A.D Malik,Ld. Counsel for accused/applicant.

This is an application for grant of anticipatory bail to applicant Pooja Chadha stating *inter alia* that accused is having clean antecedents and she has been falsely implicated in the present case by the complainant in order to mount pressure on her and her family members due to malafide intention and greed. It is further stated that applicant is ready to join the investigation as and when required. It is prayed that as the applicant has apprehension of her arrest, she may be granted anticipatory bail.

Reply to the bail application has already been filed.

On enquiry, it is submitted by IO SI Praveen that present is a family dispute between real brothers and number of litigations are pending between them. On being asked whether he wishes to arrest the applicant, in this case, he submits that the arrest of applicant is not required in this case and he has decided not to arrest her.

Ld. Additional Public Prosecutor has opposed the bail application.



Keeping in view the fact that as per IO the applicant is not required to be arrested for the purpose of investigation, I deem it fit to grant anticipatory bail to applicant. ***In the event of arrest, the applicant/accused Pooja Chadha shall be released on bail by the IO/SHO on furnishing of her personal bond in the sum of Rs. 50,000/- with one surety of the like amount.*** Applicant/accused is directed to appear before the IO as and when required and that she will not indulge in any such activity, which shall be prejudicial to the fair investigation/trial of the case. Accused shall not change her address during trial without prior intimation to the court.

Application stands disposed off accordingly.

Copy of order be given Dasti to both the parties.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

02.07.2020

Bail Application nos. 971 to 975
FIR No. 0132/2020
Police Station : Paschim Vihar East
State Vs.1. Ashish Sehrawat
2. Surekha Sehrawat
3. Anshul Sehrawat
4. Anand Prakash
5. Kartik Sehrawat
U/s 323/342/354/(B)/509/
498A/506/34 IPC

02.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

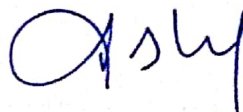
Complainant in person alongwith Shri Karamvir, Ld. Counsel for the complainant.

Shri Tarun Dabas, Ld. Counsel for all the accused persons.

These are five applications for grant of anticipatory bail to applicants/accused persons namely Ashish Sherawat, Kartik Sherawat, Anand Prakash, Surekha Sherawat and Anshul Sherawat stating *inter alia* that applicants are having clean antecedents and have been falsely implicated in the present case. It is further stated that since applicants/accused persons have apprehension of arrest, they may be granted anticipatory bail.

Reply to the bail applications filed.

Ld. Counsel for all the applicants/accused persons and the complainant as well as her counsel have jointly submitted that the present dispute is a matrimonial dispute between the parties and has been settled between them.



Ld. Counsel for the applicants has filed copy of Settlement deed / Memorandum of settlement dated 01.07.2020 arrived at between all the applicants/ accused persons and the complainant.

On enquiry, complainant, who is present in the court, submits that she has no objection if all the applicants are granted anticipatory bail as she has settled the dispute with them.

Separate statement of the complainant qua her no objection to grant of anticipatory bail to all the applicants, has been recorded separately.

In the light of the fact that present matter has been settled between the applicants and the complainant and complainant has no objection, if the applicants are granted anticipatory bail, all the five bail applications stand allowed.

In the event of arrest, the applicants/accused persons namely 1). Ashish Sherawat, 2). Kartik Sherawat, 3). Anand Prakash, 4). Surekha Sherawat and 5). Anshul Sherawat shall be released on bail by the IO/SHO on furnishing of their personal bond in the sum of Rs. 50,000/-(each) with one surety (each) of the like amount.

Applicants/accused persons are directed to appear before the IO as and when required and that they shall not indulge in any such activity which shall be prejudicial to the fair investigation/trial of the case. Applicants/ accused persons shall not change their addresses during trial without prior intimation to the Court.

All the five bail applications stand disposed off accordingly.

At request, copy of order be given Dasti to both the parties.



(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

02.07.2020

Bail Application No. : 1288

**FIR No.425/2020
Police Station : Tilak Nagar
State Vs. Inder Singh
Under Section : 307/34 IPC**

02.07.2020


**The Court of undersigned is having duty today as per Circular /
Duty Roster dated 28.03.2020 in continuation of Circular / Duty
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020**

**Present : Sh. Santosh Kumar Singh, learned Additional Public
Prosecutor for State**

Sh. Vijay Tiwari learned proxy counsel for applicant/accused.

Let investigating officer be called alongwith case diary for next
date of hearing.

At request of learned counsel for applicant, put up on **14.07.2020.**


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
02.07.2020

**FIR No.782/2019
Police Station : Nangloi
State Vs. Bijender Singh
U/s 186/353/332 IPC**

02.07.2020


**The Court of undersigned is having duty today as per Circular /
Duty Roster dated 28.03.2020 in continuation of Circular / Duty
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated
30.06.2020**

**Present : Sh. Santosh Kumar Singh, learned Additional Public
Prosecutor for State
Sh. Nitya Sharma learned counsel for through video-
conferencing (CISCO Webex).**

**Reply to the anticipatory bail of applicant / accused Bijender
Singh received.**

**Assistance of the investigating officer is required. Accordingly
issue notice to the investigating officer for the next date of hearing.**

**Put up for arguments on anticipatory bail application on
04.07.2020.**


**(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
02.07.2020**

FIR No.199/2020
Police Station :Punjabi Bagh
State Vs. Monu
U/s 308 IPC

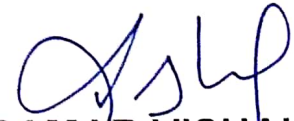
02.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 30.06.2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State
Sh. Chirag Khurana learned counsel for through video-conferencing (CISCO Webex).

Reply to the regular bail application of the applicant / accused Monu received from the investigating officer.

At request of learned counsel for applicant, put up for arguments on the bail application on **04.07.2020**.



(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
02.07.2020

02.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Shri Sandeep Duggal, Ld. Counsel for accused/applicant.

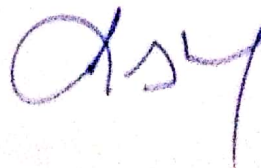
This is the first application for grant of regular bail to applicant/ accused Tejpal on the ground that accused has been falsely implicated in the present case and has nothing to do with the present case. It is further stated that nothing was recovered from accused and the recovery, if any has been planted upon him. It is also stated that the investigation of the present case is also complete and, hence accused/applicant is not required for the purpose of investigation. It is prayed that accused may be granted regular bail.

Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has opposed the bail application and prayed for its dismissal.

As per reply, on 12.06.2020, applicant / accused was found in possession of one truck containing 50 boxes of liquor and accordingly present FIR was registered against him.

Keeping in view the fact that further custody of the applicant may not be required for the purpose of investigation and in view of the present circumstances, ***I deem it fit to admit accused/applicant on bail on his furnishing a personal***



bond in the sum of Rs. 50,000/- with one surety of the like amount to the satisfaction of Duty MM (West).

Application stands disposed off accordingly.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy of order be given Dasti.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

02.07.2020

FIR No. 613/19
Police Station : Paschim Vihar
State Vs. Sukhraj Singh
U/s 376/411/34 IPC

02.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 30.06.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State.

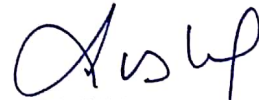
None for accused/applicant.

This is an application for grant of interim bail to accused Sukhraj Singh.

Reply to the bail application filed.

The arguments in the present application are fixed through video-conferencing (CISCO Webex), however, Ld. Counsel for the applicant/accused could not be connected.

In the given circumstances, bail application be listed on 06.07.2020.



(SAMAR VIŞHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

02.07.2020